

(d) if so, the action which Government propose to take in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) to (d). Information is being collected and would be laid on the Table of the House after it is received.

Expenditure Incurred on Arbitration cases at Bombay and Delhi

5000. SHRI YAMUNA PRASAD MANDAL: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether in the court of the Sole Arbitrator, Shri Ramachandani at Delhi, in cases pertaining to Supply and Disposals Department, the Officer on Special Duty (Litigation) only appears and in cases pertaining to the Department of Food, the Deputy Legal Adviser only appears on behalf of the Government ;

(b) whether in the court of the Sole Arbitrator Shri P. G. Gokhale at Bombay, the Deputy Legal Adviser the Government Counsel, and the Legal Adviser to the Food Corporation and the Government Arbitration staff, all attend the Arbitration Proceedings on behalf of the Department of Food ; and

(c) whether Government propose to take any suitable steps to reduce this extra expenditure incurred at Bombay as a result of the attendance of Arbitration Proceedings by a considerable number of officers and staff as is being done at Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE): (a) In cases pertaining to the Directorate General of Supplies and Disposals, the Officer on Special Duty (Litigation) in that Directorate appears before the Arbitrator in the majority of cases in which the proceedings are held in Delhi. Where, however, the stakes involved are high, special counsels are engaged to conduct the cases. The cases from the Department of Food mostly pertain to the Army Purchase Organisation of the Department. A whole time Deputy Legal Adviser has been appointed with effect from 20-7-70 to conduct the cases of the said Organisation referred to arbitra-

tion after that date. The earlier cases of the Organisation, as also other cases of the Department not pertaining to the Army Purchase Organisation, are being conducted by private counsels. The concerned Government officials provide Secretarial and other necessary assistance to the Officer on Special Duty, the Deputy Legal Adviser or the private counsels, as the case may be, in the conduct of the cases.

(b). The cases pertaining to the Food Department are conducted by private counsels. The Deputy Legal Adviser in the Ministry of Law at Bombay also normally attends the hearings, on behalf of the Central Government Solicitor, while the concerned officials provide the necessary Secretarial and other assistance.

(c). Does not arise, as the conduct of the Food Department's cases before the Arbitrator in Bombay is done by the Counsels engaged for the purpose while no extra expenditure is incurred on the Deputy Legal Adviser's attending the arbitration proceedings, or the concerned officials providing the necessary secretarial and other assistance.

Expenditure for not Refunding Security after Expiry of H. & T. Contract

5001. SHRI YAMUNA PRASAD MANDAL: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether as per award given by the Arbitrator Shri P. G. Gokhale at Bombay in 1969, the Government had to pay a sum of Rs. 4,200.00 as interest, Rs. 1,000.00 as cost in addition for incurring other legal expenditure for not refunding the security just after the expiry of the H. & T. Contract at C.S.D., Gwalior in June, 1965 in the name of Shri Shanti Prasad Agarwal ;

(b) the names of the officers responsible for not refunding the Security in time involving accrual of above mentioned unnecessary expenditure and action taken against such officers, and

(c) whether any instructions have been issued with a view to avoiding recurrence of such losses to Government in future ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) In terms of the arbitrator's award in the said case, the Government paid Rs. 4198.35 as interest on the security deposit, and Rs 500/- towards the contractor's costs on the reference for arbitration.

(b) and (c). The decision about non-release of the security deposit in question was taken after due deliberation and so, there was no question of any individual officer or officers being considered responsible in the matter, or of the issue of any general instructions on the subject.

जी० सी० टी० डी०, नई दिल्ली में वर्ष 1968 में हुई टेलीग्राफिस्टों की परीक्षा

5002. श्री ओम प्रकाश त्यागी : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उन टेलीग्राफिस्टों के क्या नाम हैं जिन्होंने वर्ष 1963 में केन्द्रीय तार घर, नई दिल्ली द्वारा आयोजित परीक्षा दी थी और उस परीक्षा के क्या परिणाम निकले और उनकी भर्ती की तारीखों का व्यौरा क्या है ;

(ख) क्या उक्त परीक्षा के परिणाम घोषित होने से पूर्व ही कुछ टेलीग्राफिस्ट अन्य कार्यालयों में अवर लिपिकों के रूप में नियुक्त हो गये थे ; और यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ;

(ग) क्या उन टेलीग्राफिस्टों को, जिनका अन्य कार्यालयों में अवर लिपिकों के रूप में चयन हो गया था, उचित माध्यम से उन कार्यालयों में नहीं भेजा गया था, जबकि उन्होंने केन्द्रीय तार घर में चार वर्षों से भी अधिक की सेवा की थी और उन्हें अनापत्ति पत्र मिला था और वे अनुसूचित जातियों से भी सम्बन्धित थे ;

(घ) यदि हां, तो क्या सरकार का विचार इस सम्बन्ध में आवश्यक आदेश जारी करने का है ;

(ङ) यदि हां, तो कब ; और

(च) यदि नहीं, तो इसके क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) : (क) केन्द्रीय तारघर, नई दिल्ली ने 1968 में टेलीग्राफिस्टों की भर्ती के लिए कोई परीक्षा नहीं ली और न ही कोई ऐसी परीक्षा ली जिसमें टेलीग्राफिस्ट बैठने के पात्र थे ।

(ख) से (च). ऊपर भाग (क) के उत्तर को मद्देनजर रखते हुए आगे प्रश्न ही नहीं उठते । फिर भी प्रश्न के भाग (ग) के सम्बन्ध में यह उल्लेखनीय है कि (टेलीग्राफिस्ट उच्च वेतनमान 110—240 रु०) में है जबकि अवर लिपिकों का वेतनमान उनसे कम (110—180 रु०) है । इसलिए हमें कोई ऐसा मामला ज्ञात नहीं है जिसमें किसी टेलीग्राफिस्ट ने अवर लिपिक बनने का विकल्प दिया है ।

मछली पकड़ने वाले जहाजों के निर्माण में हुई प्रगति

5003. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) मछली पकड़ने वाले जहाजों के निर्माण में अब तक कितनी प्रगति हुई है ; और

(ख) इस मामले में देश सम्भवतः कब तक आत्म-निर्भर हो जायेगा ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) खाद्य और कृषि मंत्रालय ने भारतीय पोत निर्माण प्रांगण के 57 फीट